N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022, 07.03.2022, 14.03.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Thursday**, **24.03.2022 :**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **VINAY JOSHI** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.) (B) Civil Writ Petitions relating to resettlement of project affected persons. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Civil Writ Petitions relating to Energy and Airports. (F) Civil Writ Petitions relating to Forests. **(G) Civil Writ Petitions relating to Maharashtra Land Revenue Code.** **(H) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.) (B) Writ Petitions relating to resettlement of project affected persons. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Writ Petitions relating to Energy and Airports. (F) Writ Petitions relating to Forests. **(G) Writ Petitions relating to Maharashtra Land Revenue Code.**

2	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Shri. Justice **MADHAV JAMDAR** **(Court Room No. 24)** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (C) Civil Writ Petitions not assigned to other Courts. **(D) Arbitration Appeals pertaining to Division Bench.** **(E) Appeals under Section 13 of the Commercial Courts Act, 2015.** **(F) Letters Patent Appeals.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (B) Writ Petitions not assigned to other Courts. **(C) Arbitration Appeals pertaining to Division Bench.** **(D) Appeals under Section 13 of the Commercial Courts Act, 2015.** **(E) All Appeals (except those assigned to other Court).**
3	The Hon'ble Shri Justice **MILIND N. JADHAV** **(Court Room No. 20)**	Matters pertaining to single bench, as per the Board to be notified separately.	

Dated this the 17th day of March 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.